

Member, objecting to the introduction and so, I am allowing that. It is not a debate where I have to allow everybody. How can you do that? Shri Rawat has given a notice and therefore, I have allowed him to say his point. I cannot allow everybody to speak here.

Now, Shri Ramoowalia please.

SHRI BALWANT SINGH RAMOOWALIA : Sir, I have heard with rapt attention the views and concerns expressed by some of the hon. Members of the House about the inclusion of Koch-Rajbongshi people in the list of Scheduled Tribes. It can be considered at the time of consideration stage when the discussion will take place on the Bill, in the coming days. But you have directed me to briefly explain why the Government is introducing the Bill so, I will not take much time of the House. I know the constraint through which we are to pass today because other issues are very important. (Interruptions) The Ordinance was issued on 27th January, 1996. As the period had expired, the Ordinance was promulgated again.

SHRI NITISH KUMAR (Barh) : Why?

SHRI BALWANT SINGH RAMOOWALIA : Because the Parliament was not in session.

[Translation]

SHRI NITISH KUMAR : Please tell us what is the urgency in it? The demand for inclusion has been made in the case of many other castes also.

MR. SPEAKER : Please listen to him.

(interruptions)

[English]

SHRI BALWANT SINGH RAMOOWALIA : Please listen to me. (Interruptions) Let me complete. I am coming to urgency.

Now if my Government allows the present Ordinance to lapse then after 3rd July, the Koch-Rajbongshi people would have neither been in the list of Scheduled Castes nor in the list of Scheduled Tribes. They would have been nowhere. So, I seek the permission of the House to introduce the Bill.

You have already directed the Government. I assure you that my Government will take into consideration the sentiments expressed by every member of the House during the discussion. The Government is not only concerned with but is also committed to the welfare of the Scheduled Castes and the Scheduled Tribes so I may be allowed to introduce the Bill. (Interruptions)

MR. SPEAKER : I am helpless. Mr. Nitish Kumar, you have been presiding over this House for a long time.

[Translation]

SHRI NITISH KUMAR (Barh) : No, there is a point. If any caste is included in the list the population may increase but reservation is not being increased in that proportion.

MR. SPEAKER : Rule, 72 is very clear. At this stage, it can be opposed on the ground that the Bill initiates legislation outside the legislative competence of the House.

The matter has not been opposed on the ground of legislative competence of this House.

(Interruptions)

MR. SPEAKER : The Minister is permitted. Anyway it can be introduced with the leave of the House.

(Interruptions)

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the inclusion of Koch-Rajbongshi in the list of Scheduled Tribes specified in relation to the State Assam."

The motion was adopted.

SHRI BALWANT SINGH RAMOOWALIA : I introduce the Bill.

MR. SPEAKER : At the time of discussion of the Bill, amendments can be brought.

15.19 hrs.

STATEMENT RE CONSTITUTION
(SCHEDULED TRIBES) ORDER (AMENDMENT)
THIRD ORDINANCE, 1996—LAID.

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996.

15.20 hrs.

(Deputy Speaker in the Chair)

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi) : Mr. Deputy Speaker, Sir, please allow me to speak only for two minutes. I would like to share my personal happiness with the House which I am feeling on

seeing you sitting in this chair and addressing you as Deputy Speaker. It is said that by sharing sorrows one feels it less and by sharing happiness one feels it doubled. If you allow me, I can make my happiness double.

Mr. Deputy Speaker, Sir, multidimensional qualities of your personality have been described in this House. I can prove them authentic because you and I have been in politics altogether. We both have been the Members of the same Legislative Assembly and have also been the Minister in the same Cabinet. But, here, I would like to tell the Members of this House that Mr. Deputy Speaker and I hail from the same state, same district and same town also. Some years back, that town was politically regarded as neglected but today, it has made its own identity on the political map when the representative of that town has been elected as Deputy Speaker of the Indian Parliament. I extend my heartiest congratulations to you and on behalf of the people of my home town. I would like to thank the leaders of all political parties for glorifying the name of our city by electing him unanimously as Deputy Speaker. Thank you very much.

MR. DEPUTY SPEAKER : Thank you.

SHRI SONTOSH MOHAN DEV (Silchar) : Please mention the name of that town.

SHRIMATI SUSHMA SWARAJ : It is Ambala cantonment town of Ambala district in Haryana state where Shri Suraj Bhan and I have been born.

15.21 hrs.

STATUTORY RESOLUTION RE :
CONTINUANCE OF PROCLAMATION BY
PRESIDENT IN RELATION TO THE STATE OF
JAMMU AND KASHMIR -CONTD.

[English]

MR. DEPUTY SPEAKER : We will now take up Statutory Resolution in respect of Jammu and Kashmir to extend the President's rule for a further period of six months with effect from 18th July, 1996.

Shri Chaman Lal Gupta may speak now.

[Translation]

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Deputy Speaker, Sir, while congratulating you, I would like to start my point. I rise to support the Motion moved in this House regarding extension of President's rule in respect of Jammu and Kashmir state for a further period of six months.

SHRI GULAM RASOOL KAR (Baramulla) : I have a point of order. If a resolution is put up in the House under article 356 and elections to legislative assembly are due to be held, then the Government

should get the consent of the Election Commission. It should put up the resolution in the House only after getting the consent of the Election Commission. I want your ruling on it because the resolution has been moved in the House but there is no mention in it that the Government has got the consent of the Election Commission. It has been moved in the House without getting the consent of the Election Commission. Can it be done under para 2-b of section 5 of article 356?

[English]

(Interruptions)

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Deputy Speaker, Sir, I would like to say one point. He is objecting to the moving of the Resolution. The Resolution has already been moved by the Prime Minister and the House has granted permission and at this stage, when we are discussing it, there is no point of order. I do not know from where has he got it, what does he want from it and under what rule his point of order has been raised. There is no rule and provision for it when we are discussing the Resolution... (Interruptions)

JUSTICE GUMAN MAL LODHA (Pali) : Sir, this has no relevance so far as admissibility is concerned ... (Interruptions)

[Translation]

SHRI CHAMAN LAL GUPTA : Discussion on this issue is going on in this House for the last two days. It is a continuous discussion. What is the relevance of a point of order in this regard. It should have been raised at the introductory stage

SHRI PRAKASH MANI TRIPATHI (Deoria) : Today is the third day of the discussion. At this stage, when this resolution is going to be adopted, there is no relevance in raising a point of order.

[English]

MR. DEPUTY SPEAKER : It has no relevance Mr. Gupta, you please continue.

[Translation]

SHRI CHAMAN LAL GUPTA : Mr. Deputy Speaker, Sir, I rise to support this resolution. That is because even today, the situation in Jammu and Kashmir is not favourable to revoke President's rule from that State. A few days back hon'ble Prime Minister visited Srinagar. It was stated that he had visited that area to take stock of the heavy floods there. He has done well. It is a very good thing that the Prime Minister went there after eight years. For this, he really deserves to be congratulated. But let us see also that he went there to take stock of the situation created by the floods and also released 7 crore rupees. But on the day of his arrival, a 'bandh' was